

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER OF THE TRIBUNAL**

Date of order : 22.4.2014

OA No.188/2013

Mr. Nand Kishore, counsel for applicant
Mr. P.K.Sharma, counsel for respondents.

Heard the parties.

OA is disposed off by a separate order on separate sheets for the reasons recorded therein.

Anil Kumar

(Anil Kumar)
Member (A)

Adm/

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORIGINAL APPLICATION NO. 188/2013

Date of Order: 22.04.2014

CORAM

HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER

Chhotu Lal Meena S/o late Shri Onkar Lal, aged about 20 years, R/o Chainpura, Near Railway, Niwai, District Tonk (Raj.)

...Applicant
Mr. Nand Kishore, counsel for applicant.

VERSUS

1. Union of India through General Manager, North Western Railway, Jawahar Circle, Jagatpura, Jaipur.
2. Divisional Railway Manager, North Western Railway, Power House Road, Jaipur.

...Respondents
Mr. P.K. Sharma, counsel for respondents.

ORDER (Oral)

The short controversy involved in the present Original Application is with regard to the payment of family pension to the applicant from the date it was stopped after expiry of his mother.

2. The brief facts of the case, as stated by the learned counsel for the applicant, are that the father of the applicant retired from railway services with effect from 31.08.1987. The father of the applicant expired on 10.04.2000. On the death of the father of the applicant, the mother of the applicant was granted family pension. The mother of the applicant also expired on 21.04.2010.

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3. He further submitted that the applicant was born on 20.01.1993 i.e. after retirement of his father. However, his father did not inform the respondent-department about the birth of the applicant. The applicant is entitled for family pension as per pension rules. Therefore, he prayed that the respondents be directed to sanction the family pension to the applicant.

4. The respondents have filed their reply. In the reply, they have stated that according to rules, after fulfilling certain conditions, the son of the employee is entitled to get family pension. Since the applicant was born after the retirement of his father from service, therefore, his name did not find place in the form of the father of the applicant. However, learned counsel for the respondents submitted that now an inquiry has been conducted and it has been found that the applicant is the son of late Shri Onkar. The applicant was born after the retirement of Shri Onkar from service. The respondents are considering his case for grant of the family pension and it is likely to take one more month's time to sanction family pension to the applicant. The concerned bank has also been advised to return the copy of the closed P.P.O. issued in favour of the mother of the applicant.

5. In view of the aforesaid submissions made by the learned counsel for the respondents during the course of arguments, the respondents are directed to complete the necessary formalities with regard to the issue of family pension to the applicant in

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accordance with the provision of law within a period of two months from the date of receipt of a copy of this order.

6. With these observations and directions, the Original Application is disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER

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